

[Shri C. T. Dhandapani]

House, while he was discharging his duties in his constituency on behalf of his constituents, made an appeal to the State Government..

MR. SPEAKER: I am looking into it. It is under my active consideration.

Shri Ghani Khan Choudhuri.

SHRI JYOTIRMOY BOSU: Rule 380 says:

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion, order that such words be expunged from the proceedings of the House."

Mr. A. P. Sharma's utterances at least—you must consider whether they should be on record.

MR. SPEAKER: I will take whatever action is necessary.

PROF. P. J. KURIEN: He must publicly apologise.

12.08 hrs.

PAPERS LAID ON THE TABLE

COAL MINES PF (FOURTH AMDT.) SCHEME, 1980, ANDHRA PRADESH AND RAJASTHAN, COAL MINES (THIRD AMDTS.) SCHEMES, 1980 AND REVIEW AND ANNUAL REPORT OF RURAL ELECTRIFICATION CORPORATION LTD., NEW DELHI FOR 1979-80.

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(i) The Coal Mines Provident Fund (Fourth Amendment)

Scheme, 1980, published in Notification No. G. S. R. 1159 in Gazette of India dated the 8th November, 1980.

(ii) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 1160 in Gazette of India dated the 8th November, 1980.

(iii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 1161 in Gazette of India dated the 8th November, 1980.

[Placed in Library. See No. LT-1584/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rural Electrification Corporation Ltd., for the year 1979-80.

(ii) Annual Report of the Rural Electrification Corporation Ltd., New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1585/80].

REVIEWS AND ANNUAL REPORTS OF ENGINEERS INDIA LTD., NEW DELHI FOR 1979-80, BONGAIGON REFINERY AND PETROCHEMICALS LTD. (ASSAM) FOR 1978-79, MADRAS REFINERIES LTD., MANALI FOR 1979-80, HINDUSTAN ORGANIC CHEMICALS LTD., RASAYANI (MAHARASHTRA) FOR 1979-80, PYRITES, PHOSPHATES AND CHEMICALS LTD., DEHRADUN-SONE FOR 1979-80, RASHTRIYA CHEMICALS AND FERTILIZERS LTD., BOMBAY FOR 1979-80 AND BHARAT PETROLEUM CORPORATION LTD., BOMBAY FOR 1979-80.

THE MINISTER OF PETROLEUM, CHEMICALS, AND FERTILIZERS

(SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1586/80].

(b) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, District Goalpara (Assam) for the year 1978-79.

(ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, District Goalpara (Assam), for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1587/80].

(c) (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year 1979-80.

(ii) Annual Report of the Madras Refineries Limited, Manali, Madras, for the year 1979-80, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1588/80].

(d) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1979-80.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1589/80].

(e) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-On-Sone (Bihar) for the year 1979-80.

(ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-On-Sone (Bihar) for the year 1979-80 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1590/80].

(f) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1591/80].

(g) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1979-80.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1592/80].

SUPREME COURT JUDGES (AMDT.) RULES, 1980, SUPREME COURT JUDGES (T.A.) AMDT. RULES, 1980, HIGH COURT JUDGES (T.A.) AMDT. RULES, 1980 AND ANNUAL REPORT FOR 1979 ON THE WORKING OF M&RTP ACT 1969.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958:—

(i) The Supreme Court Judges (Amendment) Rules 1980, published in Notification No. G.S.R. 854 in Gazette of India dated the 16th August, 1980.

(ii) The Supreme Court Judges (Travelling Allowances Amendment Rules, 1980, published in Notification No. G.S.R. 871 in Gazette of India dated the 23rd August, 1980.

[Placed in Library. See No. LT-1593/80].

(2) The High Court Judges (Travelling Allowance) Amendment Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 870 in Gazette of India dated the 23rd August, 1980 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT-1594/80].

(3) A copy of the Annual Report (Hindi and English version) per-

taining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1979 to 31st December, 1979, under section 62 of the said Act: [Placed in Library. See No. LT-1595/80].

CORRECTIONS OF ANSWERS TO U.S.Q. NOS. 2123 AND 2077 DATED 2-12-80 RE. POWER SHORTAGE IN RAJASTHAN AND ENERGY REQUIREMENT OF THE COUNTRY

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): I beg to lay on the Table:—

(1) A statement (Hindi and English versions) correcting the reply given on the 2nd December, 1980 to Unstarred Question No. 2123 by Shri Jai Narain Roat regarding power shortage in Rajasthan

Statement

The reply to part (a) of U.S.Q. No. 2123 may be amended as under:

The words "Baira-Suil, Salal, Narora Atomic Power Station" occurring in para (a) (i) of the reply may be deleted.

(2) A statement correcting the reply given on the 2nd December, 1980 to Unstarred Question No. 2077, by Shri Manoranjan Bhakia regarding Energy requirement.

Statement

Revised statement Referred to in reply to part (a) of Unstarred Question No. 2077 Answered in Lok Sabha on 2-12-1980.

Energy Requirement for the Years 1980-81 to 1984-85

| Energy Requirement-Mkwh | 1980-81 | 1981-82 | 1982-83 | 1983-84 | 1984-85 |
|--------------------------------|---------|---------|---------|---------|---------|
| NORTHERN REGION | | | | | |
| 1. Haryana | 4221 | 4676 | 5160 | 5707 | 6125 |
| 2. Himachal Pradesh | 387 | 489 | 600 | 700 | 797 |
| 3. Jammu & Kashmir | 960 | 1106 | 1286 | 1493 | 1702 |
| 4. Punjab | 7260 | 7892 | 8526 | 9253 | 10040 |
| 5. Rajasthan | 5001 | 5734 | 6496 | 7185 | 8011 |
| 6. Uttar Pradesh* | 14712 | 16736 | 18938 | 20995 | 22889 |
| 7. Chandigarh | 258 | 288 | 321 | 358 | 389 |
| 8. Delhi | 2711 | 2990 | 3299 | 3645 | 3973 |
| Total | 35510 | 39911 | 44626 | 49336 | 53926 |
| WESTERN REGION | | | | | |
| 1. Gujarat | 10182 | 11132 | 12255 | 13457 | 14733 |
| 2. Madhya Pradesh | 7607 | 8651 | 9689 | 10724 | 11250 |
| 3. Maharashtra | 18939 | 20763 | 22618 | 24545 | 26373 |
| 4. Goa, Daman & Di | 446 | 501 | 539 | 576 | 643 |
| 5. Dadra & Nagar Hav | 783 | 89 | 10 | 11.16 | 13 |
| Total | 37182 | 41056 | 45111 | 49313 | 53012 |
| SOUTHERN REGION | | | | | |
| 1. Andhra Pradesh | 7592 | 8558 | 9517 | 10420 | 11590 |
| 2. Karnataka | 9539 | 10606 | 11451 | 12281 | 13438 |
| 3. Kerala | 3910 | 4258 | 4653 | 5073 | 5488 |
| 4. Tamil Nadu | 11555 | 12256 | 12969 | 13725 | 14820 |
| 5. Pondicherry | 189 | 207 | 225 | 245 | 270 |
| Total | 32785 | 35885 | 38815 | 41744 | 45606 |

| Energy Requirement-Mkwh | 1980-81 | 1981-82 | 1982-83 | 1983-84 | 1984-85 |
|--------------------------------------|-----------------|-----------------|-----------------|-----------------|---------------|
| EASTERN REGION | | | | | |
| 1. D. V. C. | 6029 | 6973 | 7519 | 7984 | 8234 |
| 2. Bihar (Excl. DVC) | 3615 | 3961 | 4220 | 4760 | 5312 |
| 3. West Bengal (Excl. DVC) | 5803 | 6489 | 7005 | 7817 | 8316 |
| 4. Orissa | 3636 | 4142 | 4660 | 5112 | 5530 |
| 5. Sikkim | 15.71 | 18.67 | 24.15 | 29.34 | 33 |
| Total | 19098.71 | 21513.67 | 23528.15 | 25702.34 | 27425 |
| NORTH EASTERN REGION | | | | | |
| 1. Assam | 1019 | 1137 | 1255 | 1360 | 1550.7 |
| 2. Manipur | 41.7 | 52.2 | 57.6 | 63.9 | 74.8 |
| 3. Meghalaya | 91.7 | 105.6 | 119.1 | 149 | 171.5 |
| 4. Nagaland | 37.6 | 45.4 | 49.4 | 53.8 | 97.9 |
| 5. Tripura | 54.3 | 65.4 | 77 | 90 | 112.1 |
| 6. Arunachal Pradesh | 15.0 | 18.4 | 21.0 | 24.1 | 28.7 |
| 7. Mizoram | 21.1 | 25.5 | 30 | 34.0 | 36.2 |
| Total | 1280.4 | 1449.5 | 1600.10 | 1774.8 | 2080.6 |
| Andaman & Nicobar | 12.82 | 15.48 | 18.17 | 21.06 | 25.10 |
| Lakshadweep | 1.20 | 1.42 | 1.68 | 1.98 | 2.36 |

*Excluding Renuagar self generation.

ANNUAL REPORT AND REVIEW OF FILM AND TELEVISION INSTITUTE, PUNE, FOR 1979-80

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMAR, KUMUDBEN M. JOSHI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute, Pune, for the year 1979-80 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review

by Government on the working of the Film and Television Institute, Pune, for the year 1979-80. [Placed in Library. See No. LT-1598/80].

REVIEW AND ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LTD., CALCUTTA, FOR 1978-79 WITH STATEMENT FOR DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section

619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited Calcutta, for the year 1978-79.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1598/80].

(Interruptions)**

MR. SPEAKER: Nothing to go on record of spoken without my permission....

Mr. Mayathevar, I am looking into it. This is under active consideration. Whatever action is called for, I will take it. Please sit down.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRD REPORT

SHRI BANSI LAL (Bhiwani): I beg to present the Third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Twenty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Expenditure on Hiring of Storage Space by Public Undertakings.

AN. HON. MEMBER: The land meant for ESI hospitals has been given away by the Delhi Administration to the Modi Mills...

MR. SPEAKER: Not allowed.

(Interruptions)

श्री सुरज भाल (धम्बाला) : अध्यक्ष महोदय, मैं ने एजोर्नमेंट मोशन दिया है। प्रधान मंत्री जी ने बयान दिया है कि वे रिजर्वेशन खत्म करने को तैयार है अगर अपोजीशन इस बात के लिए तैयार हो। ... (अध्वखान) ... मेरे एजोर्नमेंट मोशन का जवाब दीजिए।

MR. SPEAKER: I have not admitted it.

12.10 hrs.

ADOPTION OF CHILDREN BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill to provide for the adoption of children and matters connected therewith.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the adoption of children and matters connected therewith."
Shri Parulekar.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I stand to oppose the introduction of this Bill. When we see the Objects, it is mentioned:

"The basis of this demand lies embedded in article 39 of the Constitution which provides *inter alia* that the State shall direct its policy towards securing that childhood and youth are protected against exploitation and against material and moral abandonment."

Sir, no reason has been given in the Statement of Objects and reasons as to why Government felt the need for legislating a provision like Section 8 in this particular Bill which exempts the muslims from adopting and muslim child being adopted under this particular Bill. In my respectful submission, Sir, this is directly in con-

**not recorded.

*Published in Gazette of India Extraordinary Part II, Section 2 dated 16th December, 1980.